GOVERNMENT OF INDIA MINISTRY OF COOPERATION

LOK SABHA UNSTARRED QUESTION No. 1446 TO BE ANSWERED ON 29th JULY, 2025

Refund Status of Money deposited with the Sahara Cooperatives

1446 # Shri Rajeev Rai:

Will the Minister of Cooperation (सहकारिता मंत्री) be pleased to state:

- (a) whether the Government is returning of the matured amount by investors with the Sahara Cooperatives about a decade back;
- (b) if so, the details of such refund made since the beginning of the scheme and the ceiling amount upto which the refund has been made to each investors;
- (c) the number of investors that have been returned their deposits alongwith interest and the investors who are yet to be returned their matured amount;
- (d) whether the Government is considering increasing the ceiling of refund to investors who have invested more money than the present ceiling, if so, the details thereof;
- (e) the number of balance money left with the Government for refund and the number of investors who are left to be returned their matured amount; and
- (f) the time expected to complete this refund process to all the investors with the four Sahara cooperatives?

ANSWER

THE MINISTER OF COOPERATION (SHRI AMIT SHAH)

- (a) to (f): In an Interlocutory Application filed by the Ministry of Cooperation in WP (C) No.191/2022 (Pinak Pani Mohanty vs UoI & ors.), the Hon'ble Supreme Court on 29.03.2023 inter alia ordered that:
 - "(i) Out of the total amount of Rs. 24,979.67 Crores lying in the "Sahara-SEBI Refund Account", Rs. 5000 Crores be transferred to the Central Registrar of Cooperative Societies, who, in turn, shall disburse the same against the legitimate dues of the

depositors of the Sahara Group of Cooperative Societies, which shall be paid to the genuine depositors in the most transparent manner and on proper identification and on submitting proof of their deposits and proof of their claims and to be deposited in their respective bank accounts directly.

(ii) The disbursement shall be supervised and monitored by Justice R. Subhash Reddy, Former Judge of this Court with the able assistance of Shri Gaurav Agarwal, learned Advocate, who is appointed as Amicus Curiae to assist Justice R. Subhash Reddy as well as the Central Registrar of Cooperative Societies in disbursing the amount to the genuine depositors of the Sahara Group of Cooperative Societies. The manner and modalities for making the payment is to be worked out by the Central Registrar of Cooperative Societies in consultation with Justice R. Subhash Reddy, Former Judge of this Court and Shri Gaurav Agarwal, learned Advocate."

In compliance of the Hon'ble Supreme Court's Order dated 29.03.2023, an Online Portal "CRCS-Sahara refund portal" https://mocrefund.crcs.gov.in has been launched on 18.07.2023 for submission of claims by the genuine depositors of 4 Multi-State Cooperative Societies of Sahara Group, namely; Sahara Credit Cooperative Society Ltd., Lucknow, Saharayn Universal Multipurpose Society Ltd., Bhopal, Humara India Credit Cooperative Society Ltd., Kolkata and Stars Multipurpose Cooperative Society Ltd., Hyderabad for refund of their legitimate deposits. Entire process of disbursement is digital and paperless and is being carried out under the supervision and monitoring of Justice R. Subhash Reddy, Former Judge of Hon'ble Supreme Court of India with the assistance of Shri Gaurav Agrawal, Amicus Curiae.

Applications received on the Portal are being processed in transparent manner, on proper identification and on submitting proof of their identity and deposits. The payment is being deposited directly in Aadhaar seeded bank account of the genuine depositors. As per Standard Operating Procedure (SOP), depositors whose deposits have matured and remained unpaid as on 31.03.2023, are eligible to submit their application on the portal. Presently, principal amount payment only upto Rs.50,000/- is being disbursed to each genuine depositor of the Sahara Group of Cooperative Societies against verified claims through Aadhaar seeded Bank account. Further, ceiling limit of disbursement per depositor is increased from time to time keeping in mind the small depositors on priority and availability of funds.

Further, in case of any deficiency found in the application of the depositor on the portal, deficiencies are being conveyed to them for re-submission of their application through the "Resubmission portal" https://mocresubmit.crcs.gov.in already launched on 15.11.2023.

As on 23.07.2025, an amount of Rs. 5,139.23 Crore has been disbursed to 27,33,520 depositors out of 1,35,34,410 depositors of Sahara Group of Cooperative Societies and amount of Rs. 523.72 Crore was available for disbursement. The Hon'ble Supreme Court has granted the extension for disbursement of refund to the Sahara depositors upto 31.12.2025.
